

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

**Service Tax Appeal No. 248 of 2012**

(Arising out of Order-in-Original No.3/2012 dated 31.01.2012 passed by the Commissioner of Central Excise, Chennai-II Commissionerate)

**M/s.Volex Interconnect (India) Pvt. Ltd.**

**Appellant**

No.22/1-A, First Street, Kazura Gardens, Neelankarai,  
Chennai 600 041.

Vs.

**Commissioner of GST & Central Excise**

**Respondent**

Chennai South Commissionerate  
MHU Complex, 692, Anna Salai, Nandanam,  
Chennai 600 035.

**APPEARANCE:**

Shri Harish Bindumadhavan, Advocate for the Appellant  
Ms. K.Komathi, ADC (AR) for the Respondent

**CORAM :**

**Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)**  
**Hon'ble Shri P. Anjani Kumar, Member (Technical)**

**Final Order No. 40684 / 2021**

Date of Hearing: 13.01.2021  
Date of Decision: 13.01.2021

**PER BENCH**

The Department has filed letter C.No.IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with the list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included

in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

**(SULEKHA BEEVI C.S.)**  
Member (Judicial)

**(P. ANJANI KUMAR)**  
Member (Technical)